

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
Division Bench
Court - 1

ITEM No.110
CP(IB) 37 of 2017

Order under Section 10 IBC

IN THE MATTER OF:

PSL Ltd

.....Applicant

V/s

Edelweiss Assets Reconstruction Co Ltd & Ors

.....Respondent

Order delivered on ..22/12/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

Mr. Pratik Thakkar, Advocate for respondent no.1 in IA 778 of 2020 and for applicant in IA 779 of 2020

Mr. Saurabh Rachchh, Advocate for respondent no.5 in IA 388 of 2020

Mr. Amar Vivek, Advocate for Liquidator (Online)

Mr. Anuj K Trivedi, Advocate (Online) in IA 777

Mr. Amit Meharia & Mr. Abinash Agarwal, Advocates for respondent No. 6-IOCL in IA 388/2020 (Online)

Mr. Alok Shankar, Advocate and Mr. Aditya Jain, Advocate for Respondent No. 14 (Assam Gas Company Limited) in IA 388/2020 (Online)

ORDER

IA 362 of 2020, IA 388 of 2020, IA 777 of 2020, IA 778 of 2020 and IA 779 of 2020

IA 362 of 2020 is filed by the RP against respondents directing respondent no.2 to remit amount of Rs.65 lakhs. No one appears for respondent no.2

IA 388 of 2020 is filed by the Liquidator. Ld. Counsel for respondent no.5 appeared and seeks time to file reply.

We direct the Liquidator to appear before us physically on the next date of hearing. The Liquidator is directed to amend the petition within three days.

IA 777 of 2020 is filed by PSL Corrosion Control Services against the Liquidator.

Ld. Counsel for the applicant appeared online.

Pleadings are complete.



IA 778 of 2020 is filed by the Liquidator against Saishakti Properties Pvt. Ltd. & Ors.

Pleadings are complete.

IA 779 of 2020 is filed by Saishakti Properties Pvt. Ltd. & Ors. against the Liquidator, stating that the properties are in dispute which is owned by them. IA 788 of 2020 and IA 779 of 2020 to be heard together.

All matter to appear for further consideration on 09.02.2022



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**